CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 240/2009

Coram: Dr. Pramod Deo, Chairperson

Shri S.Jayaraman, Member Shri V.S.Verma, Member Shri M.Deena Dayalan, Member

Date of Order: 23.6.2011

IN THE MATTER OF

Grant of Provisional Tariff in respect of the generating stations and transmission assets of Damodar Valley Corporation (DVC) for the period 2009-14.

AND IN THE MATTER OF

Damodar Valley Corporation, Kolkata

...Petitioner

Vs

- 1. West Bengal State Electricity Distribution Company Ltd, Kolkata
- 2. Jharkhand State Electricity Board, Ranchi

...Respondents

ORDER

Regulation 5 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2011 provides as under:

"(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations."

2. The petitioner, Damodar Valley Corporation has filed this petition for determination of tariff for the period 2009-14 in respect of the following generating stations/transmission assets/other assets:

S. No.	Name of the Station/Assets				
1	Bokaro TPS				
2	Chandrapura TPS				
3	Durgapur TPS				
4	Mejia TPS (I to III)				
5	Mejia TPS IV				
6	Maithon Hydel				
7	Panchet Hydel				
8	Tilaya Hydel				
9	Transmission and distribution				
10	Direction office				
11	Other offices				
12	Central Office				
13	Subsidiary Activity				
14	R&D Centre				
15	Information Technology				

3. The annual fixed charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual Fixed	276133.53	298750.93	325106.56	339159.40	348368.71
charges claimed					

- 4. In exercise of power under Clause 4 of Regulation 5 of the 2009 regulations, we have decided to grant provisional tariff to the petitioner for its assets mentioned in para 2 above pending determination of the final tariff.
- 5. After carrying out due prudence check, we allow the provisional annual fixed charges for the period 2009-14 in respect of the generation, transmission and other assets, as stated overleaf:

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual fixed	193293.47	209125.65	227574.59	237411.58	243858.10
charges allowed					

- 6. Energy Charge Rate in respect of the generating station shall be determined in terms of Clauses 5 and 6 (a) of Regulation 21 of the 2009 regulations on month to month basis.
- 7. The provisional annual fixed charges allowed above is subject to adjustment as per proviso to Clause (3) of Regulation 5 of the 2009 regulations after the final tariff order has been issued.
- 8. The petitioner is directed to file separate petitions for each of its generating stations and transmission systems, in accordance with Regulation 4 of the 2009 regulations.

Sd/-Sd/-Sd/-[M.DEENA DAYALAN] [V.S.VERMA] MEMBER MEMBER

[S.JAYARAMAN]

Sd/-[DR.PRAMOD DEO] **CHAIRPERSON**